

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Monday, September 18, 2023/Bhadra 27, 1945 (Saka)

No. 248

11.00 A.M.

1. National Anthem

The National Anthem was played.

11.06 A.M.

2*. Felicitation by the Speaker

The Speaker on behalf of the House congratulated the Nation regarding successful conduct of the G-20 related meetings in sixty cities and conclusion of 18th Summit in New Delhi under the presidency of India and the able leadership of the Hon'ble Prime Minister.

3. Report of Committee of Privileges

Shri Sunil Kumar Singh laid on the Sixth Report (Hindi and English versions) of the Committee of Privileges.

* Original in Hindi. For details, please see the debates of the day.

11.15 A.M.**4. Discussion on 'Parliamentary Journey of 75 years starting from Samvidhan Sabha – Achievements, Experiences, Memories and Learnings'.**

The Speaker made an observation[§] on the subject.
Thereafter, Shri Narendra Modi* initiated the discussion.

Time available: 6 hrs.

Time taken: 6 hrs. 41 mts.

The following members took part in the discussion:-

1. Shri Adhir Ranjan Chowdhury
2. Shri T.R. Baalu
3. Shri Sudip Bandyopadhyay
4. Shri Magunta Sreenivasulu Reddy
5. Shri Giridhari Yadav
6. Shri Bhartruhari Mahtab
7. Shri Rahul Ramesh Shewale
8. Shri Rakesh Singh
9. Smt. Supriya Sule
10. Shri Girish Chandra
11. Dr. S.T. Hasan
12. Shri Manish Tewari
13. Ms. Locket Chatterjee
14. Shri Nama Nageswara Rao
15. Shri Hasnain Masoodi
16. Shri Chirag Kumar Paswan
17. Shri E.T. Mohammed Basheer
18. Smt. Harsimrat Kaur Badal

[§]Original in Hindi. For details, please see the debates of the day.

*Hon'ble Prime Minister

19. Shri K. Subbarayan
20. Shri Jayadev Galla
21. Shri P.V. Midhun Reddy
22. Shri S. Venkatesan
23. #Smt. Anupriya Singh Patel
24. Shri A. Raja
25. ##Shri Piyush Goyal (intervened)
26. Shri Arun Sao
27. Shri. Asaduddin Owaisi
28. Shri Arvind Sawant
29. Smt. Navnit Ravi Rana
30. Shri N.K. Premachandran
31. Shri Indra Hang Subba
32. Shri Hanuman Beniwal
33. Maulana Badruddin Ajmal
34. Shri Sushil Kumar Rinku
35. Dr. Tholkappiyan Thirumaavalavan

The discussion was concluded.

Thereafter, the Speaker called upon* Hon'ble Members to maintain highest standards of Parliamentary Conduct.

Minister of State in the Ministry of Commerce and Industry

Minister of Commerce and Industry; Minister of Consumer Affairs, Food and Public Distribution; and Minister of Textiles

* Original in Hindi. For details, please see the debates of the day.

5#. Announcement by the Speaker

The Speaker made the following announcement:-

“Hon’ble Members, I have to inform you that the Combined Group Photograph of Members of Lok Sabha and Rajya Sabha, Group Photograph of Members of Rajya Sabha and Group Photograph of Members of the 17th Lok Sabha will be taken on Tuesday, 19 September, 2023 at 9.30 A.M. between Gate No. 1 and Central Hall, Parliament House.

Hon’ble Ministers and Members are, therefore, requested kindly to make it convenient to join for the Group Photograph and reach the venue on Tuesday, 19 September, 2023 by 09.15 A.M.”

05:59 P.M.

6. Announcement* by the Speaker

The Speaker made an announcement regarding sitting of Lok Sabha in the New Parliament Building from 19.09.2023 at 01:15 P.M.

06.03 P.M.

(Lok Sabha adjourned till 1.15 P.M., Tuesday, the 19th September, 2023.)

UTPAL KUMAR SINGH
Secretary General

At 12.47 P.M.

* Original in Hindi. For details, please see the debates of the day.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, September 19, 2023/Bhadra 28, 1945 (Saka)

No. 249

01.15 P.M.

1. National Anthem

The National Anthem was played.

01.17 P.M.

2*. Observation by the Speaker

The Speaker made an observation about the meeting of the House in the Parliament House of India (new building of Parliament). He also congratulated all the Members on this historic occasion.

Thereafter, Shri Narendra Modi^{\$} addressed the House.

Shri Adhir Ranjan Chowdhury also expressed his views on the occasion.

* Original in Hindi. For details, please see the debates of the day.

\$ Hon'ble Prime Minister.

02.11 P.M.

3. Government Bill – Introduced

The Constitution (One Hundred and Twenty-Eighth Amendment) Bill, 2023.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) spoke on the Bill.

Thereafter, the motion was adopted and the bill was introduced.

02.25 P.M.

4. Papers laid on the Table

The Minister of Earth Sciences (Shri Kiren Rijju) laid on the Table:-

- (1) A copy of the Indian Antarctic Environmental Protection Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.592(E) in Gazette of India dated 7th August, 2023, under Section 57 of the Indian Antarctic Act, 2022.
- (2) A copy of the Notification No. S.O.3508(E) (Hindi and English versions) published in Gazette of India dated 7th August, 2023 establishing a Committee on Antarctic Governance and Environmental Protection consisting of the ex-officio Chairperson, ex-officio members and expert members, mentioned therein, issued under sub-section (1) of Section 23 of the Indian Antarctic Act, 2022.
- (3) A copy of the Notification No. S.O.3509(E) (Hindi and English versions) published in Gazette of India dated 7th August, 2023 notifying the 7th day of August, 2023, as the date on which the provisions of Indian Antarctic Act, 2022 shall come into force, issued under sub-section (2) of Section 1 of the said Act.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) Section 9A of the Customs Tariff Act, 1975:-
 - (i) G.S.R.586(E) published in Gazette of India dated 3rd August, 2023, seeking to impose Anti-dumping Duty (ADD) on Dispersion Unshifted Single Mode Optical Fiber originating or exported from China PR, Indonesia and Korea RP for a period of 5 years in pursuance of final findings issued by DGTR.
 - (ii) G.S.R.634(E) published in Gazette of India dated 29th August, 2023, seeking to levy anti-dumping duty on imports of "Fishing Net" from China PR and Malaysia up to and inclusive of 28th August, 2028.
 - (iii) G.S.R.661(E) published in Gazette of India dated 11th September, 2023, seeking to extend the Anti-Dumping Duty (ADD) on imports of "Flat Base Steel Wheels" originating in or exported from People's Republic of China, imposed vide notification No. 46/2018-Customs(ADD) dated 13th September, 2018.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) Section 8 of the Customs Tariff Act, 1975:-
 - (i) G.S.R.616(E) published in Gazette of India dated 19th August, 2023, together with an explanatory memorandum seeking to amend the Second Schedule to the Customs Tariff Act, 1975, in the order to include Onions (HS Code 0703 10) with a tariff rate of 50%.
 - (ii) G.S.R.628(E) published in Gazette of India dated 25th August, 2023, together with an explanatory memorandum seeking to amend the Second Schedule to the Customs Tariff Act, 1975, in order to include Rice, Parboiled (HS Code 1006 30 10) with a tariff rate of 20%.

- (3) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-
- (i) G.S.R.617(E) published in Gazette of India dated 19th August, 2023 together with an explanatory memorandum seeking to prescribe an export duty of 40% on exports of Onions (HS Code 0703 10). This notification came into force with immediate effect, and will remain in force up to and inclusive of the 31st December, 2023.
 - (ii) G.S.R.629(E) published in Gazette of India dated 25th August, 2023 together with an explanatory memorandum making certain amendments in Notification No. G.S.R.796(E) dated 31st October, 2022.
 - (iii) G.S.R.643(E) published in Gazette of India dated 31st August, 2023 together with an explanatory memorandum making certain amendments in Notification No. G.S.R.69(E) dated 1st February, 2021.
 - (iv) G.S.R.653(E) published in Gazette of India dated 5th September, 2023 together with an explanatory memorandum making certain amendments in Notification No. G.S.R.785(E) dated 30th June, 2017.
 - (v) G.S.R.656(E) published in Gazette of India dated 5th September, 2023 together with an explanatory memorandum making certain amendments in Notification No. G.S.R.785(E) dated 30th June, 2017.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section(2) of Section 38 of Central Excise Act, 1944:-
- (i) G.S.R.600(E) published in Gazette of India dated 14th August, 2023, together with an explanatory memorandum making certain amendments in Notification No. G.S.R.584(E) dated 19th July, 2022.

- (ii) G.S.R.601(E) published in Gazette of India dated 14th August, 2023, together with an explanatory memorandum making certain amendments in Notification No. G.S.R.492(E) dated 30th June, 2022.
 - (iii) G.S.R.646(E) published in Gazette of India dated 1st September, 2023, together with an explanatory memorandum making certain amendments in Notification No. G.S.R.584(E) dated 19th July, 2022.
 - (iv) G.S.R.647(E) published in Gazette of India dated 1st September, 2023, together with an explanatory memorandum making certain amendments in Notification No. G.S.R.492(E) dated 30th June, 2022.
- (5) A copy of the Notification No. G.S.R.571(E) (Hindi and English versions) published in Gazette of India dated 31st July, 2023 making certain amendments in Notification No. G.S.R.499(E) dated 19th July, 2021 under Section 69 of the Prohibition of Benami Property Transactions Act, 1988.

02.26 P.M.

5. Assent to Bills

- (i) Secretary-General laid on the Table the following six Bills passed by the Houses of Parliament during the Twelfth Session of Seventeenth Lok Sabha and assented to by the President since a report was last made to the House on the 21st July, 2023:-
 - 1) The Cinematograph (Amendment) Bill, 2023;
 - 2) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2023;
 - 3) The Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2023;
 - 4) The Central Goods and Services Tax (Amendment) Bill, 2023;
 - 5) The Integrated Goods and Services Tax (Amendment) Bill, 2023; and
 - 6) The Mediation Bill, 2023.

(ii) Secretary-General also laid on the Table a copy each, duly authenticated by the Secretary-General, Rajya Sabha, of following seventeen Bills passed by the Houses of Parliament and assented to by the President:-

- 1) The Biological Diversity (Amendment) Bill, 2023;
- 2) The Multi-State Cooperative Societies (Amendment) Bill, 2023;
- 3) The Forest (Conservation) Amendment Bill, 2023;
- 4) The Mines and Minerals (Development and Regulation) Amendment Bill, 2023;
- 5) The Offshore Areas Mineral (Development and Regulation) Amendment Bill, 2023;
- 6) The *Jan Vishwas* (Amendment of Provisions) Bill, 2023;
- 7) The Government of National Capital Territory of Delhi (Amendment) Bill, 2023;
- 8) The Registration of Births and Deaths (Amendment) Bill, 2023;
- 9) The National Dental Commission Bill, 2023;
- 10) The Digital Personal Data Protection Bill, 2023;
- 11) The Indian Institutes of Management (Amendment) Bill, 2023;
- 12) The Constitution (Scheduled Castes) Order (Amendment) Bill, 2023;
- 13) The Anusandhan National Research Foundation Bill, 2023;
- 14) The National Nursing and Midwifery Commission Bill, 2023;
- 15) The Coastal Aquaculture Authority (Amendment) Bill, 2023;
- 16) The Inter-services Organisations (Command, Control and Discipline) Bill, 2023; and
- 17) The Pharmacy (Amendment) Bill, 2023.

02.28 P.M.

6. Announcement* by the Speaker

The Speaker announced that the Chamber, Lobby, Galleries referred to in the Rules of Procedure and Conduct of Business in Lok Sabha shall mean the Chamber, Lobby, Galleries of this new building of Parliament, which has been designated as the Parliament House of India.

The Speaker also announced that the Building previously known as Parliament House to be designated as the *Samvidhan Sadan*.

02.29 P.M.

(Lok Sabha adjourned till 11.00 A.M., Wednesday, the 20th September, 2023.)

UTPAL KUMAR SINGH
Secretary General

*Original in Hindi. For details, please see the debates of the day.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, September 20, 2023/Bhadra 29, 1945 (Saka)

No. 250

11.00 A.M.

1. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Law and Justice; Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) Section 8A of the Representation of the People Act, 1950:-
 - (i) O.N.19(E) published in Gazette of India dated 20th June, 2023 notifying delimitation orders for delimitation of Parliamentary and Assembly constituencies in the State of Assam.
 - (ii) O.N.33(E) published in Gazette of India dated 11th August, 2023 notifying delimitation of Parliamentary and Assembly Constituencies in the State of Assam.
 - (iii) S.O.3661(E) published in Gazette of India dated 16th August, 2023 notifying 16th August, 2023 as the date on which the Election Commission's Order No. 1, made *vide* Notification Number O.N.19(E) dated 20th June, 2023 and Order No. 2, made *vide* Notification Number O.N.33(E) dated 11th August, 2023 in respect of the State of Assam, shall take effect.
- (2) A copy of the Conduct of Elections (Amendment) Rules, 2023 (Hindi and English versions) published in Notification No.

S.O.3778(E) in Gazette of India dated 23rd August, 2023 under sub-section (3) of Section 169 of the Representation of the People Act, 1951.

The Minister of State in the Ministry of Railways; Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Danve Raosaheb Dadarao) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 199 of the Railways Act, 1989:-
 - (i) The Railways (Opening for Public Carriage of Passengers) Amendment Rules, 2023 published in Notification No. G.S.R.321(E) in Gazette of India dated 28th April, 2023 together with a corrigendum thereto published in Notification No. G.S.R.378(E) dated 22nd May, 2023.
 - (ii) The Railways (Opening for Public Carriage of Passengers) Second Amendment Rules, 2023 published in Notification No. G.S.R.633(E) in Gazette of India dated 29th August, 2023.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item No. (i) of (1) above.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Rural Development (Sadhvi Niranjana Jyoti) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of Section 45 of the Food Corporations Act, 1964:-
 - (i) The Food Corporation of India (Staff) (..... Amendment) Regulations, 2022 published in Notification No. EP.1(7)/2015 in Gazette of India dated 3rd June, 2022 together with two corrigenda published in Notification No. 1(7)/ 2015 dated 3rd August, 2022 and Notification No. 1(7)/2017 (in Hindi version only) dated 20th December, 2022.
 - (ii) The Food Corporation of India (Staff) (First Amendment) Regulations, 2023 published in Notification No. EP.1(7)/2015 in Gazette of India dated 26th May, 2023.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item No. (i) of (1) above.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Culture (Smt. Meenakashi Lekhi) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Tibet House, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tibet House, New Delhi, for the year 2021-2022.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) A copy of the National Monument Authority Heritage bye-laws, 2023 of Centrally Protected Monument - Memorial Pillar marking the site of the pre-mutiny Residency in the old Mariaon Cantonment, Lucknow (Hindi and English versions) dated 26th May, 2023 under sub-section (6) of Section 20E of the Ancient Monuments and Archaeological Sites and Remains Act, 1958.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Education (Dr. Subhas Sarkar) laid on the Table:-

- (1) A copy of the Indian Institute of Management Bangalore Regulation, 2023 (Hindi and English versions) published in Notification No. F.No. IIMB/Reg/590/2023 in Gazette of India dated 31st August, 2023 under Section 37 of the Indian Institute of Management Act, 2017.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 44 of the Central Sanskrit Universities Act, 2020:-
- (i) Ordinances-2023 of Shri Lal Bahadur Shastri National Sanskrit University published in Notification No. F.No. (ii)LBSNU/REG/(11)/Ordinance/2023 in Gazette of India dated 7th August, 2023.

- (ii) Regulations -2021 of Shri Lal Bahadur Shastri National Sanskrit University published in Notification No. F.No. (ii)LBSNU/REG/(11)/Ordinance/2023 in Gazette of India dated 7th August, 2023.

11.03 A.M.

2. Reports of Public Accounts Committee

Shri Adhir Ranjan Chowdhury presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2023-24):-

- (i) Seventy-fourth Report on 'Ground Water Management and Regulation'.
(ii) Seventy-fifth Report on 'Issues related to Cultural Institutions'.

3. Minutes of Committee on Absence of Members from the sittings of the House

Shri Ravneet Singh laid on the Table the minutes (Hindi and English versions) of the Eleventh sitting of the Committee on Absence of Members from the sittings of the House held on 09.08.2023.

4. Report of Standing Committee on Labour, Textiles and Skill Development

Shri Bhartruhari Mahtab presented the Fifty-first Report* (Hindi and English versions) of the Standing Committee on Labour, Textiles and Skill Development (2022-23) on "The Employees' State Insurance Corporation- Applicability and Benefits under ESI Scheme, Functioning of ESI Hospitals and Management of Corpus Fund" relating to the Ministry of Labour and Employment.

* The Report was presented to Hon'ble Speaker on 11th September, 2023 under Direction 71 A (1) of the Directions by the Speaker, Lok Sabha when the House was not in Session and the Speaker was pleased to order the printing, publication and circulation of the Report under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

11.06 A.M.

5. Government Bill – Passed

The Constitution (One Hundred and Twenty-Eighth Amendment) Bill, 2023.

Time Allotted: 5 Hrs.

Time Taken: 9Hrs.57 Mts.

Discussion on the motion for consideration of the Constitution (One Hundred and Twenty-Eighth Amendment) Bill, 2023 was moved by Shri Arjun Ram Meghwal.

The following members took part in the debate:-

1. Smt. Sonia Gandhi
2. Shri Nishikant Dubey
3. Smt. Kanimozhi Karunanidhi
4. Dr. Kakoli Ghosh Dastidar
5. Smt. Vanga Geetha Viswanath
6. Shri Rajiv Ranjan Singh *Alias* Lalan Singh
7. Smt. Rajashree Mallick
8. Smt. Sangeeta Azad
9. Shri Nama Nageswara Rao
10. Ms. Bhavana Gawali (Patil)
11. Ms. Jothimani S.
12. Smt. Sunita Duggal
13. Smt. Veena Devi
14. Smt. Supriya Sule
15. Smt. Dimple Yadav
16. Smt. Jaskaur Meena
17. Smt. Sarmistha Sethi
18. Smt. Gomti Sai
19. Dr. T. Sumathy(A) Thamizhachi Thangapandian
20. *Smt. Anupriya Singh Patel
21. Shri Hasnain Masoodi
22. Shri K. Subbarayan
23. Dr. Beesetti Venkata Satyavathi
24. Shri Jagdambika Pal
25. Ms. Ramya Haridas

*Minister of State in the Ministry of Commerce and Industry

26. *Dr. Bharati Pravin Pawar
27. Ms. Mahua Moitra
28. **Smt. Smriti Zubin Irani
29. Adv. A.M. Ariff
30. Smt. Harsimrat Kaur Badal
31. Shri E.T. Mohammed Basheer
32. Shri Dhairyasheel Sambhajirao Mane
33. Smt. Kavita Singh
34. Shri Chandra Prakash Joshi
35. Sh. Asaduddin Owaisi
36. Shri Chirag Kumar Paswan
37. Shri Hanuman Beniwal
38. Smt. Navnit Ravi Rana
39. Smt. Kavitha Malothu
40. Shri Kesineni Srinivas (Nani)
41. Smt. Sumalatha Ambareesh
42. Shri N.K. Premachandran
43. Smt. Sandhya Ray
44. Shri Arvind Sawant
45. Smt. Agatha K. Sangma
46. Smt. Aparajita Sarangi
47. Shri Girish Chandra
48. Shri P Ravindhranath
49. Shri Thomas Chazhikadan
50. Shri Indra Hang Subba
51. Shri Vijay Kumar Hansdak
52. Smt. Shardaben Anilbhai Patel
53. Shri Tokheho Yephthomi
54. Shri Lorho S. Pfoze
55. Maulana Badruddin Ajmal
56. Shri Sushil Kumar Rinku
57. Dr. Tholkappiyan Thirumaavalavan
58. Smt. Satabdi Roy
59. Shri Rahul Gandhi
60. ***Shri Amit Shah

*Minister of State in the Ministry of Health and Family Welfare

**Minister of Women and Child Development; and Minister of Minority Affairs

***Minister of Home Affairs; and Minister of Cooperation

Shri Arjun Ram Meghwal replied to the debate.

The motion for consideration of the Constitution (One Hundred and Twenty-Eighth Amendment) Bill, 2023 was adopted.

On the motion for consideration of the Bill, the House divided and result of Division was: #Ayes 454; #Noes 2. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-clause consideration of the Bill was taken up.

Amendment No. 37 was put to vote and negatived.

On the motion for adoption of Clause 2, the House divided and result of Division was: #Ayes 454; #Noes 2.

Clause 2 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Amendment No. 38 was put to vote and negatived.

On the motion for adoption of Clause 3, the House divided and result of Division was: #Ayes 454; #Noes 2.

Clause 3 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Amendment No. 40 was put to vote and negatived.

On the motion for adoption of Clause 4, the House divided and result of Division was: #Ayes 454; #Noes 2.

Clause 4 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Amendment No. 2 to Clause 5 was put to vote and adopted.

On the motion for adoption of Clause 5, as amended, the House divided and result of Division was: #Ayes 452; #Noes 2.

Clause 5, as amended, was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Amendment No. 3 to Clause 6 was put to vote and adopted.

On the motion for adoption of Clause 6, as amended, the House divided and result of Division was: #Ayes 453; #Noes 2.

Clause 6, as amended, was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Amendment No. 1 to Clause 1 was put to vote and adopted.

On the motion for adoption of Clause 1, as amended, the House divided and result of Division was: #Ayes 453; #Noes 2.

Clause 1, as amended, was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Arjun Ram Meghwal.

On the motion the House divided and result of Division was: #Ayes 454; #Noes 2.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

The Bill, as amended, was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

6. #Report of Business Advisory Committee

Shri Pralhad Joshi presented the Forty-fifth Report of the Business Advisory Committee.

09.03 P.M.**7. Announcement* by the Speaker**

The Speaker announced that the discussion regarding success of Chandrayaan-3 Mission and other achievements of our Nation in Space Sector will be held on 21.09.2023.

09.03 P.M.

(Lok Sabha adjourned till 11.00 A.M., Thursday, the 21th September, 2023.)

UTPAL KUMAR SINGH
Secretary General

At 4.59 P.M.

*Original in Hindi. For details, please see the debates of the day.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Thursday, September 21, 2023/Bhadra 30, 1945 (Saka)

No. 251

11.00 A.M.

1. # Felicitations

Shri Narendra Modi* felicitated all the Members for their active participation in passing the Constitution (One Hundred and Twenty-Eighth Amendment) Bill, 2023.

11.03 A.M.

2. # References by the Speaker

- (i) The Speaker made reference on the occasion of the International Day of Peace.
- (ii) The Speaker, on behalf of the House, congratulated all Scientists, Engineers and people of the Country on the success of Chandrayaan-3 Mission and the launch of first Solar Mission, Aditya - L1.

Original in Hindi. For details, please see the debates of the day.

*Hon'ble Prime Minister

11.14 A.M.

3. Papers laid on the Table

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) issued under Section 3 of the Environment (Protection) Act, 1986:-
- (i) S.O.1094(E) published in Gazette of India dated 16th April, 2014, extending the period of the National Coastal Zone Management Authority upto the 15th July, 2014.
 - (ii) S.O.1244(E) published in Gazette of India dated 9th May, 2014, making certain amendments in the Notification No. S.O.19(E) dated 6th January, 2011.
 - (iii) S.O.1622(E) published in Gazette of India dated 27th June, 2014, constituting the Lakshadweep Coastal Zone Management Authority consisting of Chairman and Members, mentioned therein, for a period of three years from the date of publication of the Order.
 - (iv) S.O.3252(E) published in Gazette of India dated 22nd December, 2014, making certain amendments in Notification regarding CRZ Notification 2011.
 - (v) S.O.2082(E) published in Gazette of India dated 30th July, 2015, making certain amendments in the Notification No. S.O.934(E) dated 6th April, 2015.
 - (vi) S.O.2266(E) published in Gazette of India dated 20th August, 2015, reconstituting the Andaman and Nicobar Coastal Zone Management Authority consisting of Chairman, Members and Member Secretary, mentioned therein, for a period of three years from the date of publication of this Order.
 - (vii) S.O.2569(E) published in Gazette of India dated 18th September, 2015, notifying reconstitution of the

West Bengal Coastal Zone Management Authority, mentioned therein, for a period of three years from the date of publication of this Order.

- (viii) S.O.1421(E) published in Gazette of India dated 13th April, 2016, notifying reconstitution of the Andhra Pradesh Coastal Zone Management Authority, mentioned therein, for a period of three years from the date of publication of this Order.
- (ix) S.O.2060(E) published in Gazette of India dated 10th June, 2016, notifying reconstitution of the Kerala Coastal Zone Management Authority, mentioned therein, for a period of three years from the date of publication of this Order.
- (x) S.O.3324(E) published in Gazette of India dated 26th October, 2016, notifying reconstitution of the Goa Coastal Zone Management Authority, mentioned therein, for a period of three years from the date of publication of this Order.
- (xi) S.O.1154(E) published in Gazette of India dated 18th March, 2016, notifying reconstitution of the Gujarat Coastal Zone Management Authority, mentioned therein, for a period of three years from the date of publication of this Order.
- (xii) S.O.1212(E) published in Gazette of India dated 23rd March, 2016, making certain amendments in the Notification No. S.O.19(E) dated 6th January, 2011.
- (xiii) S.O.1213(E) published in Gazette of India dated 23rd March, 2016, making certain amendments in the Notification No. S.O.20(E) dated 6th January, 2011.
- (xiv) S.O.4097(E) published in Gazette of India dated 20th December, 2016, notifying reconstitution of the Daman and Diu Coastal Zone Management Authority, mentioned therein, for a period of three years from the date of publication of this Order.
- (xv) S.O.4162(E) published in Gazette of India dated 23rd December, 2016, making certain amendments in the Notification No. S.O.19(E) dated 6th January, 2011.

- (xvi) S.O.621(E) published in Gazette of India dated 23rd February, 2017, making certain amendments in the Notification No. S.O.20(E) dated 6th January, 2011.
- (xvii) S.O.622(E) published in Gazette of India dated 23rd February, 2017, making certain amendments in the Notification No. S.O.19(E) dated 6th January, 2011.
- (xviii) S.O.679(E) published in Gazette of India dated 1st March, 2017, notifying reconstitution of the Karnataka Coastal Zone Management Authority, mentioned therein, for a period of three years from the date of publication of this Order.
- (xix) S.O.1393(E) published in Gazette of India dated 3rd May, 2017, making certain amendments in the Notification No. S.O.19(E) dated 6th January, 2011.
- (xx) S.O.2444(E) published in Gazette of India dated 2nd August, 2017, making certain amendments in the Notification No. S.O.19(E) dated 6th January, 2011.
- (xxi) S.O.2445(E) published in Gazette of India dated 2nd August, 2017, making certain amendments in the Notification No. S.O.20(E) dated 6th January, 2011.
- (xxii) G.S.R.1227(E) published in Gazette of India dated 9th October, 2017, making certain amendments in the Notification No. S.O.19(E) dated 6th January, 2011.
- (xxiii) S.O.274(E) published in Gazette of India dated 17th January, 2018, constituting the Lakshadweep Coastal Zone Management Authority, mentioned therein, for a period of three years from the date of publication of this Order.
- (xxiv) S.O.1002(E) published in Gazette of India dated 6th March, 2018, making certain amendments in the Notification No. S.O.19(E) dated 6th January, 2011.
- (xxv) S.O.3197(E) published in Gazette of India dated 2nd July, 2018, making certain amendments in the Notification No. S.O.19(E) dated 6th January, 2011.

- (xxvi) S.O.3303(E) published in Gazette of India dated 6th July, 2018, notifying reconstitution of the Tamil Nadu Coastal Zone Management Authority, mentioned therein, for a period of three years from the date of publication of this Order.
- (xxvii) S.O.3312(E) published in Gazette of India dated 6th July, 2018, notifying reconstitution of the Maharashtra Coastal Zone Management Authority, mentioned therein, for a period of three years from the date of publication of this Order.
- (xxviii) S.O.3546(E) published in Gazette of India dated 20th July, 2018, constituting the Odisha Coastal Zone Management Authority, mentioned therein, for a period of three years from the date of publication of this Order.
- (xxix) S.O.3840(E) published in Gazette of India dated 3rd August, 2018, making certain amendments in the Notification No. S.O.20(E) dated 6th January, 2011.
- (xxx) S.O.4290(E) published in Gazette of India dated 5th September, 2018, making certain amendments in the Notification No. S.O.3303(E) dated 6th July, 2011.
- (xxxi) S.O.5096(E) published in Gazette of India dated 3rd October, 2018, notifying reconstitution of the Puducherry Coastal Zone Management Authority, mentioned therein, for a period of three years from the date of publication of this Order.
- (xxxii) S.O.5953(E) published in Gazette of India dated 3rd December, 2018, notifying reconstitution of the West Bengal Coastal Zone Management Authority, mentioned therein, for a period of three years from the date of publication of this Order.
- (xxxiii) S.O.4137(E) published in Gazette of India dated 18th November, 2019, notifying reconstitution of the National Coastal Zone Management Authority, mentioned therein, for a period of two years from the date of publication of this Order.
- (xxxiv) S.O.4620(E) published in Gazette of India dated 26th

- December, 2019, making certain amendments in the Notification No. S.O.3975(E) dated 31st October, 2019.
- (xxxv) S.O.5188(E) published in Gazette of India dated 14th December, 2021, notifying reconstitution of the Maharashtra Coastal Zone Management Authority, mentioned therein, for a period of three years from the date of publication of this Order.
- (xxxvi) S.O.5119(E) published in Gazette of India dated 3rd November, 2022, making certain amendments in the Notification No. S.O.1423(E) dated 1st May, 2020.
- (xxxvii) S.O.6071(E) published in Gazette of India dated 27th December, 2022, notifying reconstitution of the Goa Coastal Zone Management Authority, mentioned therein, for a period of three years from the date of publication of this Order.
- (xxxviii) S.O.5097(E) published in Gazette of India dated 3rd October, 2018, notifying constitution of the Andaman and Nicobar Coastal Zone Management Authority, mentioned therein, for a period of three years from the date of publication of this Order.
- (xxxix) S.O.4566(E) published in Gazette of India dated 28th September, 2022, making certain amendments in the Notification No. S.O.5188(E) dated 13th December, 2021.
- (xl) S.O.803(E) published in Gazette of India dated 14th March, 2017, making certain amendments in the Notification No. S.O.2060(E) dated 8th June, 2016.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid on the Table a copy each of the Memorandum of Understanding (Hindi and English versions) between the Bridge and Roof Co. (India) Ltd. and the Ministry of Heavy Industries for the years 2023-2024 and 2024-2025.

The Minister of State in the Ministry of Railways; Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Danve Raosaheb Dadarao) laid on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:-

- (1) S.O.3684(E) published in Gazette of India dated 17th August, 2023, notifying 17th day of August, 2023 as the date on which the Mines and Minerals (Development and Regulation) Amendment Act, 2023 shall come into force.
- (2) S.O.3685(E) published in Gazette of India dated 17th August, 2023, notifying 17th day of August, 2023 as the date on which the Offshore Areas Mineral (Development and Regulation) Amendment Act, 2023 shall come into force.
- (3) G.S.R.642(E) published in Gazette of India dated 31st August, 2023, notifying M/s Engeotech Consultant under 'Category A Exploration Agencies' as per the 'Guidelines for notification of accredited private exploration agencies' issued by the Government of India in the Ministry of Mines *vide* order No. M. VI-16/15/2021-Mines VI, dated the 12th August, 2021.
- (4) S.O.3890(E) published in Gazette of India dated 1st September, 2023, making certain amendments in Notification No. G.S.R.860(E) dated 16th December, 2021.
- (5) The Mineral (Auction) Amendment Rules, 2023 published in Notification No. G.S.R.648(E) in Gazette of India dated 1st September, 2023.
- (6) G.S.R.669(E) published in Gazette of India dated 14th September, 2023, notifying M/s Kartikay Exploration and Mining Services Pvt. Ltd under 'Category A Exploration Agencies' as specified in 'Guidelines for notification of accredited private exploration agencies' issued by the Government of India in the Ministry of Mines *vide* order No. M. VI-16/15/2021-Mines VI, dated the 12th August, 2021.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Service Tax Act, 2017:-

- (i) G.S.R.612(E) published in Gazette of India dated 17th August, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.609(E) dated 19th June, 2017.
 - (ii) S.O.3683(E) published in Gazette of India dated 17th August, 2023, together with an explanatory memorandum seeking to appoint common adjudicating authority in respect of show cause notice issued in favour of M/s United Spirits Ltd.
 - (iii) G.S.R.624(E) published in Gazette of India dated 25th August, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.699(E) dated 10th November, 2020.
 - (iv) G.S.R.625(E) published in Gazette of India dated 25th August, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.385(E) dated 24th May, 2023.
 - (v) G.S.R.626(E) published in Gazette of India dated 25th August, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.508(E) dated 17th July, 2023.
 - (vi) G.S.R.627(E) published in Gazette of India dated 25th August, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.452(E) dated 28th June, 2019.
- (2) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-
- (i) S.O.3419(E) published in Gazette of India dated 31st March, 2023, together with an explanatory memorandum making certain amendments in the Notification No. S.O.748(E) dated 3rd August, 2001.
 - (ii) Notification No. 57/2023-Customs (N.T.) dated 3rd August, 2023, together with an explanatory memorandum regarding revision of Exchange Rate for conversion of certain foreign currencies into

Indian currency or vice-versa for purpose of assessment of imported and exported goods.

- (iii) S.O.3640(E) published in Gazette of India dated 14th August, 2023, together with an explanatory memorandum making certain amendments in the Notification No. S.O.748(E) dated 3rd August, 2001.
- (iv) Notification No. 61/2023-Customs (N.T.) dated 17th August, 2023, together with an explanatory memorandum regarding revision of Exchange Rate for conversion of certain foreign currencies into Indian currency or vice-versa for purpose of assessment of imported and exported goods.
- (v) Notification No. 62/2023-Customs (N.T.) dated 25th August, 2023, together with an explanatory memorandum regarding revision of Exchange Rate for conversion of certain foreign currencies into Indian currency or vice-versa for purpose of assessment of imported and exported goods.
- (vi) S.O.3851(E) published in Gazette of India dated 31st August, 2023, together with an explanatory memorandum making certain amendments in the Notification No. S.O.748(E) dated 3rd August, 2001.
- (vii) Notification No. 64/2023-Customs (N.T.) dated 6th September, 2023, together with an explanatory memorandum regarding revision of Exchange Rate for conversion of certain foreign currencies into Indian currency or vice-versa for purpose of assessment of imported and exported goods.
- (viii) Notification No. F.No.461/07/2023-Cus V dated 28th August, 2023, together with an explanatory memorandum notifying Ad hoc exemption for import of instruments for implementation of pilot project on Glacial Lake Outburst Flood (GLOF) risk in Sikkim.
- (ix) Notification No. F.No.460/01/2023-Cus V dated 29th August, 2023, together with an explanatory memorandum notifying Request for Ad hoc exemption for import of 1.15 million footballs for distribution amongst Schools in India by All India Football Federation.

The Minister of State in the Ministry of Communications (Shri Devusinh Chauhan) laid on the Table a copy of the Quality of Service (Code of Practice for Metering and Billing Accuracy) Regulations, 2023 (Hindi and English versions) published in Notification No. F. No. C-2/8(1)/2021-QoS. in Gazette of India dated 12th September, 2023 under Section 37 of the Telecom Regulatory Authority of India Act, 1997.

The Minister of State in the Ministry of Health and Family Welfare (Dr. Bharati Pravin Pawar) laid on the Table:-

- (1) A copy of the National Commission for Allied and Healthcare Professions 5th (Removal of Difficulties) Order, 2023 (Hindi and English versions) published in Notification No. S.O.2232(E) in Gazette of India dated 19th May, 2023, under sub-section (2) of Section 69 of the National Commission for Allied and Healthcare Professions Act, 2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Jammu, for the years 2019-2020 and 2020-2021.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Jammu, for the years 2019-2020 and 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Jammu, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Jammu, for the year 2021-2022.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Deoghar, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Deoghar, for the year 2021-2022.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysuru, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Speech and Hearing, Mysuru, for the year 2021-2022.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (3) of Section 16 of the Indian Nursing Council Act, 1947:-
- (i) The Indian Nursing Council (Diploma in Public Health Nursing), Regulations, 2020 published in Notification No. F.No. 11-1/2019-INC in Gazette of India dated 10th October, 2022.
- (ii) The Indian Nursing Council (Post Basic Diploma in Ayurveda Nursing – Residency Program) Regulations, 2022 published in Notification No. F.No. 11-1/2022-INC in Gazette of India dated 23rd February, 2023.

11.16 A.M.

4. Report of Committee on Estimates

Shri Sanjay Jaiswal presented the Twenty-seventh Report (Hindi and English versions) of the Committee on Estimates (2023-24) on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their 21st Report (17th Lok Sabha) on the subject 'Assessment of various 2 initiatives under CGHS' pertaining to the Ministry of Health and Family Welfare.

5. Report of Standing Committee on Home Affairs

Shri Vishnu Dayal Ram laid the 245th Report (Hindi and English versions) of the Standing Committee on Home Affairs on 'Prison – Conditions, Infrastructure and Reforms'.

6. Report of Standing Committee on Education, Women, Children, Youth and Sports

Shri Jagannath Sarkar laid the 356th Report (Hindi and English versions) on 'Implementation of the National Education Policy, 2020 in Higher Education' of the Standing Committee on Education, Women, Children, Youth and Sports.

7. Report of Standing Committee on Transport, Tourism and Culture

Shri Tapir Gao laid the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

(i) Three Hundred Fifty-fifth Report on the Action Taken by the Government on the recommendations/ observations of the 3 Committee contained in its Three Hundred Thirty-ninth Report on Demand for Grants (2023-24) of Ministry of Civil Aviation.

(ii) Three Hundred Fifty-sixth Report on the Action Taken by the Government on the recommendations/ observations of the Committee contained in its Three Hundred Fortieth Report on Demand for Grants (2023-24) of Ministry of Culture.

(iii) Three Hundred Fifty-seventh Report on the subject 'Development of Niche Tourism (including Spiritual Tourism), Theme-based Tourist Circuits and Potential Tourist Spots'.

(iv) Three Hundred Fifty-eighth Report on the subject 'Development and Expansion of Existing and New National Inland Waterways'.

(v) Three Hundred Fifty-ninth Report on the subject 'Functioning of Archaeological Survey of India'

8. Report of Standing Committee on Health and Family Welfare

Dr. Mahesh Sharma laid the 149th Report (Hindi and English versions) on the subject 'Implementation of Pradhan Mantri TB Mukta Bharat Abhiyan' of the Standing Committee on Health and Family Welfare.

9. Statement by Minister

The Minister of State in the Ministry of Communications (Shri Devusinh Chauhan) made a statement regarding the status of implementation of the recommendations/ observations contained in the 44th Report of the Standing Committee on Communications and Information Technology on Demands for Grants (2023-2024) pertaining to the Department of Posts, Ministry of Communications.

10. Motion

Shri Pralhad Joshi moved the following motion:-

"That this House do agree with the Forty-fifth Report of the Business Advisory Committee presented to the House on 20th September, 2023."

The motion was adopted.

11.20 A.M

11. Discussion regarding 'Success of Chandrayaan-3 Mission and other achievements of our Nation in the Space Sector'

Time available: 6 hrs.

Time taken: 12 hrs. 18 mts.

Shri Raj Nath Singh* initiated the discussion.

The following members took part in the discussion:-

1. Dr. Shashi Tharoor
2. Shri A. Raja
3. Prof. Sougata Ray
4. Shri Lavu Sri Krishna Devarayalu
5. Shri Prataprao Jadhav
6. Shri Dileshwar Kamait
7. Shri Achyutananda Samanta
8. Shri Ramshiromani Verma

* Minister of Defence

9. Shri Kotha Prabhakar Reddy
10. Smt. Supriya Sule
11. Shri Prince Raj
12. Shri Jayant Sinha
13. Shri Karti P Chidambaram
14. Shri K. Subbarayan
15. Shri Sumedhanand Saraswati
16. Smt. Dimple Yadav
17. Shri S. Jagathrakshakan
18. Shri Hasnain Masoodi
19. Dr. Satyapal Singh
20. Shri Francisco Sardinha
21. Shri S. Venkatesan
22. Shri Tejasvi Surya
23. Smt. Aparupa Poddar
24. Shri Malook Nagar
25. *Smt. Anupriya Singh Patel
26. Dr. M.P. Abdussamad Samadani
27. Shri Syed Jaleel
28. Shri Uday Pratap Singh
29. Smt. Hemamalini
30. Shri Ram Mohan Naidu Kinjarapu
31. Shri Pratap Chandra Sarangi
32. Adv. Dean Kuriakose
33. Shri Margani Bharat
34. Shri Arvind Sawant
35. Smt. Sangeeta Kumari Singh Deo
36. Shri N.K. Premachandran
37. Shri Thomas Chazhikadan
38. Shri Bhartruhari Mahtab
39. Shri Saumitra Khan
40. Shri P Ravindhranath
41. Maulana Badruddin Ajmal
42. Shri Hanuman Beniwal
43. Dr. Sujay Radhakrishna Vikhe Patil
44. Shri Benny Behanan
45. Kunwar Danish Ali
46. Shri Vinod Kumar Sonkar
47. Shri Ravikumar D.
48. Dr. Tholkappiyan Thirumaavalavan
49. Dr. Shrikant Eknath Shinde
50. Shri Ravneet Singh Bittu

- 51.*Dr. Jitendra Singh
- 52.Shri Adhir Ranjan Chowdhury
- 53.Shri Ritesh Pandey
- 54.Smt. Goddeti Madhavi
- 55.Dr. Sukanta Majumdar
- 56.Shri Sushil Kumar Rinku
- 57.Shri D.M. Kathir Anand
- 58.Shri Asit Kumar Mal
- 59.Shri Raju Bista
- 60.Shri Jasbir Singh Gill
- 61.Shri Shyam Singh Yadav
- 62.Smt. Rama Devi
- 63.Shri Rahul Ramesh Shewale
- 64.Shri Anil Firojiya
- 65.Dr. Amar Singh
- 66.Shri Shankar Lalwani
- 67.Shri R.K. Singh Patel
- 68.Shri Kuruva Gorantla Madhav
- 69.Shri Janardan Singh "Sigriwal"
- 70.Shri Sanjay Seth
- 71.Shri Dilip Saikia
- 72.Shri Jugal Kishore Sharma
- 73.Smt. Pratima Mondal
- 74.Shri Santosh Pandey
- 75.Shri Vijay Kumar Dubey
- 76.Shri Hemant Shriram Patil
- 77.Shri Sangam Lal Gupta
- 78.Shri Prasun Banerjee
- 79.Shri Sushil Kumar Singh
- 80.Dr. Kalanidhi Veeraswamy
- 81.Shri Ramesh Bidhuri
- 82.Shri Jagdambika Pal
- 83.Shri Manoj Kotak
- 84.Shri P.P. Chaudhary
- 85.Shri Bidyut Baran Mahato
- 86.Shri Sunil Kumar Singh

* Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space

The Speaker concluded the discussion with the view that the House had a very insightful and meaningful discussion on the success of Chandrayaan-3 Mission and other achievements of Indian Space Programmes.

After making an observation on the subject, the Speaker put the resolution 'The Space Programme is the source of pride for our Nation'.

The Resolution was adopted.

12. *Resolutions - Adopted

- (i) Shri Pankaj Chaudhary on behalf of Smt. Nirmala Sitharaman moved the following resolution:-

"In pursuance of Section 8 of the Customs Tariff Act, 1975, this House hereby approves of notification No. 47/2023-Customs, dated 19th August, 2023 [G.S.R. 616 (E), dated 19th August, 2023], which seeks to amend the Second Schedule of the Customs Tariff Act, in order to levy Export duty on exports of Onions, falling under HS Code 0703 10."

- (ii) Shri Pankaj Chaudhary on behalf of Smt. Nirmala Sitharaman moved the following resolution:-

"In pursuance of Section 8 of the Customs Tariff Act, 1975, this House hereby approves of notification No. 49/2023-Customs, dated 25th August, 2023 [G.S.R. 628 (E), dated 25th August, 2023], which seeks to amend the Second Schedule of the Customs Tariff Act, in order to levy Export duty on exports of Parboiled Rice, falling under HS Code 1006 30 10."

The Resolutions were put to vote and adopted.

11.39 P.M.

13. Valedictory Reference*

The Speaker made Valedictory Reference on the conclusion of the Thirteenth Session of the Seventeenth Lok Sabha.

11.43 P.M.

14. National Song

The National Song was played.

11.44 P.M.

(Lok Sabha adjourned sine die at 11.44 P.M.)

UTPAL KUMAR SINGH
Secretary General

*Original in Hindi. For details, please see the debates of the day.